

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**CORAM:**

1. Shri G.S. Rajamani, Member
2. Shri K.N. Sinha, Member

**IA No. 1/2003**  
**Petition No.1/2003**

**In the matter of**

Approval of Tariff for Unit-I (500 MW) of Talcher Super Thermal Power  
Project Stage-II (4x500 MW)

**And in the matter of**

National Thermal Power Corporation Ltd.

.... **Petitioner**

**Vs**

Transmission Corporation of Andhra Pradesh Ltd. and others.... **Respondents**

**The following were present:**

1. Shri K. K. Garg, GM(Comml.), NTPC
2. Shri M.S. Chawla, AGM (Comml.), NTPC
3. Shri A.K. Juneja, DGM (Comml.), NTPC
4. Shri Manoj Mathur, Sr. Manager (Comml.), NTPC

**ORDER  
(DATE OF HEARING: 27.2.2003)**

The interlocutory application in Petition No. 1/2003 has been filed by the petitioner, NTPC, for approval of tariff for infirm power, to be supplied to the respondents from the date of synchronisation to the date of commercial operation of the Unit I (500 MW) of Talcher Stage II.

2. Shri K.K. Garg, GM(Comml.), NTPC appearing on behalf of the petitioner has stated that Unit I (500 MW) of Talcher Stage II has been synchronised from

21.2.2003. He has further submitted that the Unit I of Talcher Stage II is likely to be declared under commercial operation with effect from 1.7.2003.

3. The prayer has been made on behalf of the petitioner for approval of tariff for infirm power to be supplied to the respondents prior to commercial operation of Unit I Talcher Stage II and final tariff may also be approved from the anticipated date of commercial operation (1.7.2003).

4. The petitioner has claimed Energy Charges @ 44.02 paise/kWh.

5. The Energy charge is based on price and GCV of coal and fuel oil as under:

	<u>Price</u>	<u>GCV</u>
Coal	Rs. 458.12/M.T	3438.22 Kcal/Kg.
Secondary Fuel oil	Rs. 12542.71/KL	9509 Kcal/Ltr.

6. On consideration of the above recorded facts, we allow the following tariff for infirm power from the date of synchronisation of Unit I (500 MW) Talcher stage II.

Energy Charge	44.02 paise/kWh for a maximum period of 180 days from the date of synchronisation of Unit I i.e. 21.2.2003 to the date of commercial operation whichever is earlier.
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7. We were informed that the petitioner has not provided details of expenditure. We therefore direct the petitioner to provide duly audited statement of accounts up to date of commercial operation and to file the amended petition by 25.7.2003 on the formats notified by the Commission, with advance copy to the respondents, who may file their reply by 10.8.2003 with advance copy to the petitioner, who may file its rejoinder, if any, by 27.8.2003.

8. With the above order, IA No. 1/2003 stands disposed of.

9. List this on 9.9.2003

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(G.S. RAJAMANI)**  
**MEMBER**

New Delhi dated the 11<sup>th</sup> March 2003